

(35)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

DA No.606/91.

Dt. of Order:24-6-93.

Dr.E.Vedavyas

...Applicants

Vs.

1. State Government of Andhra Pradesh,  
represented by its Chief Secretary,  
General Administration (Spl.A) Department,  
Hyderabad.
2. Union of India, rep. by its  
Secretary, Department of Personnel,  
North Block, New Delhi.

....Respondents

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Counsel for the Applicant : Shri G.V.L.Narasimha Rao

Counsel for the Respondents : Shri N.R.Devraj, SR.CGSC for R-2  
Sri D.Panduranga Reddy, Spl.  
Counsel for R-1

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CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI P.T.THIRUVENGADAM : MEMBER (A)

(Order of the Divn. Bench delivered by  
Hon'ble Justice Sri V.N.Rao, Vice-Chairman)

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This application was filed praying for the following  
relief :-

(a)to setaside the impugned G.O.Rt.  
No.1817, G.A.(Spl.A) Department,  
dt.19-4-91, as being discriminatory,  
arbitrary, improper and inappropriate  
and bad inlaw;

(b)to direct the Respondent-Government of  
Andhra Pradesh to give an appropriate  
posting to the Applicant not below the  
rank and status of the post of "Chief  
Secretary" to Government of A.P. on  
par with his batch-mates and juniors  
who are holding the posts of "chief

Copy to:-

1. Chief Secretary, General Administration Department(Spl.A), State of Andhra Pradesh, Secretariat, Hyd.
2. Secretary, Department of Personnel, Union of India, North Block, New Delhi.
3. One copy to Sri. G.V.L.Narasimha Rao, advocate, Advocates Associations, High Court Buildings, Hyderabad.
4. One copy to Sri.N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Sri. D.Panduranga Reddy, Spl. counsel for A.P.State.
6. One spare copy.

Rem/-

30-2-61  
Par B 29/6/73

(36)

Secretary Cader" at present.

"(ii) to direct the Respondent State Government to give the Applicant also the grade of Chief Secretary to Government since Sri K.S.R.Murthy, who is two places his junior in 1959 Seniority Merit-List is given the grade of Chief Secretary w.e.f. the date it is given to Sri K.S.R.Murthy".

(c) and to pass such other order or orders as this Honourable Tribunal may deem fit and proper in the circumstances of the case.

No.633/91

Original Application/ filed by this applicant was disposed of with certain directions and it is stated that those directions have been complied with. It is further stated for the Respondents that in view of implementation of the directions passed in OA 633/91, this O.A. became infructuous and is not valid. Accordingly we dismiss the O.A. as infructuous with no order as to costs.

*P. T. T.*

(P.T. THIRUVENGADAM)  
Member (A)

*V. Neeladri Rao*  
(V. NEELADRI RAO)  
Vice-Chairman

Dated: 24th June, 1993.  
Dictated in Open Court

*29/6/93*

av1/

contd.... 3/-

*2-102*

O.A-606/91

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR.

DATED: 24/6/1993

ORDER/JUDGMENT:

R.P./C.P./M.A. No.

in  
606/91.

A. No.

T.A. No.

(W.P. No. )

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

